

SHRI M.V. CHANDRASHEKHARA  
MURTHY: I introduce\* the Bill.

Enacting Formula and the Long  
Title stand part of the Bill."

I beg to move:\*

*The motion was adopted.*

"That the Bill to authorise payment  
and appropriation of certain further  
sums from and out of the  
Consolidated Fund of the State of  
Jammu & Kashmir for the services  
of the financial year 1993-94, be  
taken into consideration."

*The Schedule, Clause 1, the Enacting  
Formula and the Long Title were added to  
the Bill.*

SHRI M.V. CHANDRASHEKHARA  
MURTHY: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The  
question is:

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question is:

"That the Bill to authorise payment  
and appropriation of certain further  
sums from and out of the  
Consolidated Fund of the State of  
Jammu & Kashmir for the services  
of the financial year 1993-94, be  
taken into consideration."

"That the Bill be passed."

*The motion was adopted.*

18.50  $\frac{1}{2}$  hrs.

DEMANDS FOR GRANTS ON  
ACCOUNT (MANIPUR), 1994-95;

And

SUPPLEMENTARY DEMANDS FOR  
GRANTS (MANIPUR) 1993-94

—Contd.

*The motion was adopted.*

MR. DEPUTY SPEAKER: The  
House shall now take up Clause by  
Clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of  
the Bill."

[English]

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

MR. DEPUTY SPEAKER: I shall  
now put the Demands for Grants on  
Account (Manipur) for 1994-95 to vote.

MR. DEPUTY SPEAKER: The  
question is:

The question is:

"That the Schedule, Clause 1, the

"That the respective sums not  
exceeding the amounts on Revenue  
Account and Capital Account shown

[Mr. Deputy Speaker]

in the third column of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Manipur, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1995, in respect of the heads of demands entered in the second column thereof against Demand Nos. 1 to 46\*.

*The motion was adopted.*

MR. DEPUTY SPEAKER: I shall now put the Supplementary Demands for Grants (Manipur) for 1993-94 to vote.

The question is:

"That the Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Manipur to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1994, in respect of heads of demands entered in the second column thereof against Demands Nos. 1 to 5, 7 to 18, 20 to 23, 25 to 31, 34 to 39, 41 to 43, 45 and 46."

*The motion was adopted.*

18.52 hrs.

### MANIPUR APPROPRIATION (VOTE ON ACCOUNT) BILL, 1994\*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): Sir, I

beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1994-95.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1994-95".

*The motion was adopted.*

SHRI M.V. CHANDRASHEKHARA MURTHY: Sir, I introduce\*\* the Bill.

Sir, I beg to move:\*\*

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1994-95, be taken into consideration".

MR. DEPUTY SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1994-95, be taken into consideration."

*The motion was adopted.*

\*Published in Gazette of India Extraordinary, Part-II, Section 2, dated 9-3-94.

\*\*Introduced/moved with the recommendation of the President.